

RESERVE BANK OF INDIA
ESTATE DEPARTMENT
Kanpur

Tender Notice

Sealed tenders in two parts are invited for **“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”** work costing up to Rs. 18.20 lakhs and the work to be completed within 30 days.

1. Eligibility (Pre-qualification) Criteria:

- i. Only **Original Equipment Manufacturers (OEM) and their authorised dealers along with the latest authorization certificate.**
- ii. Only those contractors who have a service set up in Kanpur for rendering after sales service shall be considered eligible for tendering for the work noted in para 1 above.

2. The tender forms will be issued only to those contractors who invariably furnish, at the time of applying for purchase of tender-forms, the following information in writing and submit relevant documents to satisfy the Bank about their eligibility for participating in the tendering process.

| | | |
|-----|--|---|
| (a) | Composition of the firm | Full particulars (whether contractor is an individual, or a partnership firm, or a company etc.,) of the composition of the firm of contractors in details should be submitted along with name(s) and address (es), of the partner's copy of the Articles of Association/ Power of Attorney/Authorised dealer certificate other relevant document. |
| (b) | Name(s) and address (es) of the Bankers and their present contact executives | Written Information about the names and addresses of their bankers along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos. fax nos., etc. of the contact executive (i.e. the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed) should be furnished. |
| (c) | Details of bank accounts | Full particulars of their bank accounts, like account No. & type, when opened etc., should be given. |

3. In the event of intending tenderers failure to satisfy the Bank; the Bank reserves the right to refuse issuance of tender forms/documents to them.
4. Tender forms will be issued from **March 31, 2015 to April 20, 2015** during **11.00 AM to 04.00 PM** on all working week days (Monday to Friday) by Estate Department, Reserve Bank of India, Kanpur, on a non refundable payment of **Rs. 500/-** per duplicate set in cash/Demand Draft favouring Reserve Bank of India, payable at Kanpur. The duly filled in tender documents should be reached in Bank Office by **14.00 hours on April 20, 2015.**
5. Tender forms can also be downloaded from the website www.rbi.org.in till **April 20, 2015**. In case of downloaded documents, the said non-refundable sum of **Rs.500/-** in the form of Demand Draft favouring Reserve Bank of India payable at Kanpur along with all the information / documents, mentioned in Para 3 above, will have to be submitted in a separate sealed cover addressed by name

to Shri Shekhar Bhatnagar, Regional Director, RBI, Estate Department, Kanpur up to **1400 hours on or before April 20, 2015** for Banks' examination. After scrutiny, if any of the contractors are not found to possess the required eligibility, their tenders will not be accepted by the Bank for further processing.

6. Tender in prescribed form shall be submitted in duplicate in two parts, **Part-I of** tender will contain the **Bank's standard technical and commercial conditions**, if any for the proposed work, tenderers' covering letter, and the **EMD of Rs.36,400/-** in the form of a demand draft favouring Reserve Bank of India payable at Kanpur, super scribing "**Part – I “Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”**". Part II of tender will contain no conditions but Bank's schedule of quantities, if any, and tenderer' **price bid** only and be sealed in a separate cover, super scribing "**Part – II : “Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”**". Both these sealed covers will further be sealed in another envelope addressed by name to **Shri Shekhar Bhatnagar**, Regional Director, Reserve Bank of India, Estate Department, Kanpur will be received by the Bank up to **1400 hours on April 20, 2015** in the manner described in the tender form. Tenders received after the due date and time will not be accepted under any circumstances.
7. **Part I** of the tenders will be opened at **1530 hours on April 20, 2015** in the presence of the authorized representative of the tenderers who choose to be present. Part II of the tender will be opened on a subsequent date which will be intimated to the tenderers in advance.
8. The applicants/tenderers have to submit in a sealed envelope / cover.
 - i. Banker's certificate as per format at Annex - I from their banker/bankers. The certificates should be addressed to Shri Shekhar Bhatnagar, Regional Director, Reserve Bank of India, Estate Department, Kanpur and shall be submitted along with their application/tender, in a sealed envelope/cover.
9. The Bank shall evaluate the said reports before opening of the Part – II of the tenders. If any tenderer is not found to possess the required eligibility for participating in the tendering process at any point of time and/or his performance reports received from his clients and/or his bankers are found unsatisfactory, the Bank reserves the right to reject his offer even after opening of Part-I of the tender and his sealed cover containing Part-II of the tender along with EMD shall be returned back to him as it is. The Bank is not bound to assign any reason for doing so.
10. The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason therefore.

Regional Director

FORM OF BANKERS' CERTIFICATE FROM A SCHEDULED BANK

To

The Regional Director

Reserve Bank of India

Kanpur

This is to certify that to the best of our knowledge and information M/s./Sri..... having marginally noted address, a customer of our bank are/is respectable and can be treated as good for any engagement up to a limit of Rs.....(Rupees). This certificate is issued without any guarantee or responsibility on the Bank or any of the officers.

(Signature)
For the Bank

Note:

1. Bankers' certificates should be on letter head of the Bank, sealed in cover addressed to enlistment authority.
2. In case of partnership firm, certificate to include names of all partners as recorded with the Bank.

CLIENT's CERTIFICATE REG. PERFORMANCE OF CONTRACTOR

To
The Regional Director
Reserve Bank of India
Kanpur

Name & address of the Client:

Details of Works executed by Shri /M/s :

- | | | |
|----|--|--|
| 1 | Name of work with brief particulars | |
| 2 | Agreement No. and date | |
| 3 | Agreement amount | |
| 4 | Date of commencement of work | |
| 5 | Stipulated date of completion | |
| 6 | Actual date of completion | |
| 7 | Details of compensation levied for delay (indicate amount) if any | |
| 8 | Gross amount of the work completed and paid | |
| 9 | Name and address of the authority under whom works executed | |
| 10 | Whether the contractor employed qualified Engineer/Overseer during execution of work ? | |
| 11 | i) Quality of work (indicate grading) | Outstanding/Very Good/ Good/Satisfactory/poor |
| | ii) Amt. of work paid on reduced rates, if any. | |
| 12 | i) Did the contractor go for arbitration? | |
| | ii) If yes, total amount of claim | |
| | iii) Total amount awarded | |
| 13 | Comments on the capabilities of the contractor. | |
| | a) Technical proficiency | Outstanding/Very Good/ Good/Satisfactory/poor |
| | b) Financial soundness | Outstanding/Very Good/ Good/Satisfactory/poor |
| | c) Mobilization of adequate T&P | Outstanding/Very Good/ Good/Satisfactory/poor |
| | d) Mobilization of manpower | Outstanding/Very Good/ Good/Satisfactory/poor |
| | e) General behavior | Outstanding/Very Good/ Good/Satisfactory/poor |

Countersigned"

Signature of the
Reporting Officer* with Office seal

**Officer of the rank of Superintending Engineer or equivalent
in respect of a Government/Semi-Government organization or a PSU*

Note: All columns should be filled in properly

**Reserve Bank of India
Estate Department
Kanpur**

“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”

Part-I

Name of Tenderer _____

Address _____

Date of Submission: on April 20, 2015 at 1400 hours

Date of Opening Part-I: on April 20, 2015 at 1530 hours

Section A
FORM OF QUOTATION

Place:

Date:

To

Regional Director,
Reserve Bank of India,
Kanpur

Dear Sir,

Having examined the specifications, designs and schedule of quantities relating to the works specified in the Memorandum hereinafter set out and having visited and examined the site of the works specified in the said Memorandum and having acquired the requisite information relating thereto as affecting the Quotation, I/we hereby offer to execute the works specified in the said Memorandum within the time specified in the said Memorandum at the rates mentioned in the attached Schedule of Quantities and in accordance in all respects with the specifications, designs, drawings and instructions in writing referred to in Conditions of Quotation, Articles of Agreement, Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

| | | | |
|-----|---|---|---|
| (a) | Description of works | : | “Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh” |
| (b) | Estimated cost | : | Rs. 18.20 lakh |
| (c) | Earnest Money | : | Rs. 36,400/- (Along with Part-I in separate envelope) |
| (d) | Security Deposit during Defect Liability Period | : | 5% of bill amount. |
| (e) | Time allowed for completion of the work from tenth day after the date of written order to commence work | : | 30 days. |

2. We also agree that our tender will remain valid for acceptance by the Bank for 90 days from the date of opening of Part-I of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.
3. Should this Tender be accepted, I/we hereby agree to abide by and fulfil all the Terms and Conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.
4. I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason thereof.
5. Part-I contains all commercial terms and conditions and technical particulars, un-priced bill of quantities. We shall submit the Part-II(price bid) in the Bank's Performa, signed and authenticated hard copy of the post bid Part-II .

For and on behalf of M/s _____

(Signature with seal)

Name _____

Designation _____

Place _____

Date _____

(Certified true copy of the Power of Attorney of the above signatory should be enclosed).

Witnesses

(1) Signature with _____

name, address and date _____

(2) Signature with _____

name, address and date _____

SECTION-II

Articles of Agreement

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, (hereafter called "The Bank") of the one part and _____ (thereinafter called "the Contractor") of the other part.

WHEREAS The Bank is desirous of **"Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank's Officers' and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh"** and has caused specifications describing the works to be done AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto. AND WHEREAS the Contractor has agreed to execute upon the subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as 'the said Contract Amount')

NOW IT IS HEREBY AGREED AS FOLLOWS:

In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown described in the said Specifications and the Schedule of Quantities.

The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.

The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

The plans, agreement and documents mentioned herein shall form the basis of this Contract.

This Contract is neither a fixed Lump sum Contract nor a Piece work Contract but is a Contract to carry out the above work at Kanpur to be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and Probable quantities or as provided in the said Conditions.

Time: complete the entire work within 30 days, subject nevertheless to the provisions for extension of time.

All payments by The Bank under this Contract will be made only at Kanpur.

All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kanpur and only Courts in Kanpur shall have jurisdiction to determine the same.

That the several parts of this Contact have been read by the Contractor and fully understood by the Contractor.

If the Contractor is a Partnership or an Individual

IN WITNESS WHEREOF The Bank and the Contractor have set their respective hands to these presents and two duplicate hereof the day and year first hereinabove written.

If the Contractor is a Company

IN WITNESS WHEREOF The Bank has set its hand to these presents through its duly authorised official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicate/has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.

Signature Clause

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of

Shri

(Name and designation)

.....

..... in the presence of

(1)

Address

(2)

Address

.....

.....

.....

Witnesses

SIGNED AND DELIVERED BY If the Part-Is a partnership firm or any individual
.....1)..... should be signed by all or on behalf of all the
..... Address partners.
.....
.....

2)

Address

.....
.....

Witnesses

THE COMMON SEAL OF

Was hereunto affixed pursuant to the
resolutions passed

By its Board of Directors at the meeting
held on

If the Contractor signs under its common Seal the
signature clause should tally with their sealing clause
in the Articles of Associations.

.....
.....

In the presence of

(1)

.....

(2)

.....

The Contractor is signing by the hand of power of
attorney whether a company or individual.

Directors who have signed these presents

in taken thereof in the presence of

(1)

(2)

SIGNED AND DELIVERED BY the Contractor

by the hand Of

Shri

and duly constituted attorney.

The Contractor is signing by the hand of power of attorney whether a company or individual.

**Reserve Bank of India
Estate Department
Kanpur**

“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”

Part-I

(A) Commercial Conditions

1. Sealed tenders are invited for **“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”**.
2. The tenders for the above work in sealed covers addressed to Shri Shekhar Bhatnagar, Regional Director, Reserve Bank of India, Estate Department, M G Marg, Kanpur- 208 001, so as to reach him not later than 1400 hrs. on April 20, 2015
The Part-I of tenders will be opened on the same day i.e. April 20, 2015 at 1530 hrs. The tender may be submitted in two parts i.e. Part-1 containing commercial conditions and Part-II containing only rates in separate sealed cover. All the envelopes shall be super-scribed " Tenders for **“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”** (Part-I /Part-II)". Part-II of the tenders will be opened on a subsequent date under intimation to all the tenderers. Tenderers are advised to use only the forms supplied by the Bank and not to use any other forms on their own letterhead or otherwise for furnishing any information/rates/amount etc. However, the firms shall enclose the relevant catalogues/leaflets/brochures of the manufacturers of the equipment offered. Incomplete tenders are liable for rejection. No enclosure is permitted in Part-II of the tender. The tender documents should be deposited in the tender box kept for the purpose in Estate Department on the first floor. No other mode of submission will be accepted.
3. Intending Tenderer shall pay as earnest money a sum of Rs. 36,400/- by a demand draft drawn on scheduled bank, payable to Reserve Bank of India, Kanpur. A tender which is not accompanied by demand draft, will not be considered. The earnest money will be returned to the tenderer, if his tender is not accepted. No interest will be paid on this amount.
4. Under no circumstances earnest money deposit will be accepted in the form of fixed deposit receipts of Bank or Insurance Guarantee or cheque/cash.
5. The tenderers shall be valid for acceptance by the Bank for a period of 90 days from the date of opening of Part-I and shall be extended by such period as may be mutually agreed to.
6. The rates quoted shall be firm and shall not be subjected to variations in exchange rates, customs/excise duty or any other statutory duty or levies or variation in labour rates and for complete work, i.e. Supply of the equipment and shall include all taxes, (Including Service Tax) duties, levies imposed by /State Government/Local Bodies, charges for consumable, labour, transport, insurance for transit, storage, workmen compensation & third party liability etc. till the work is finally handed over to the Bank.
5. Tenderers to quote strictly as per Bill of Quantity (BOQ). The schedule of quantities is based on probable quantities. The quantities for individual items may increase or decrease without any restriction depending upon the site conditions and requirements solely at the discretion of the Bank.
7. The equipments supplied shall be guaranteed against all types of defects for a period of one year from the date of handing over of the equipment to the Bank. Any defects found in the system/sub-assemblies within the guarantee period shall be rectified / replaced by the tendered free of cost.

During this period, servicing at quarterly interval or earlier, as prescribed by the manufacturer and as mutually agreed to, shall be carried out free-of-cost.

8. The tender shall be accompanied by leaflets/literatures giving complete technical & constructional details along with list of makes of components of the equipments offered. Tenderers are advised to visit the site of supply and acquaint themselves of the site conditions before tendering. Tenderers should be specific and offer comments only if their system differs from the Bank's detailed specifications/ features in any manner. A write up of working of the system as a whole and the individual components shall also be enclosed.
9. The equipment shall be tested at site for verifications of the specifications.
10. This will however, not in any way absolve the contractor of his responsibility about proper performance of the system/components after erection & commissioning at the designated site.
11. The following terms of payment shall be applicable to this contract.
 - 95% of the quoted rate pro-rata against delivery of materials after checking at site,
 - and balance 5% after expiry of the guarantee period of one year.

The payment shall be released by ECS (Electronic Clearing Services), for which ECS mandate in Bank's approved format is required to be submitted to Bank.

12. Time is the essence of the contract. The entire work/supply shall be completed within 30 days from 10th day of letter of acceptance, failing which liquidated damages at a rate of per week shall be 0.25% of the estimated cost put to tender, subject to a maximum 10% of the accepted tender amount.

13. **Settlement of dispute by Arbitration -**

All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated. But if either the Contractor be dissatisfied on any matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire. The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid. The arbitrator or arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator or arbitrators as the case may be., who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that

the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator or arbitrators is given, abide by the decision of the Bank. No award of the

arbitrator or arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

14. The equipments supplied i.e. the entire work shall be guaranteed against all types of defects for a period of one year from the date of handing over of the equipment to the Bank. Any defects found in the system/sub-assemblies within the guarantee period shall be rectified / replaced by the tenderer free of cost. During this period, servicing at quarterly interval or earlier, as prescribed by the manufacturer and as mutually agreed to, shall be carried out free-of-cost.
15. Tenderer shall also indicate the service facility available at Kanpur and technical set-up and the telephone number and address of their service centre.
The tenderers shall indicate details such as the service centre from which the proposed systems will be serviced, the Staff strength at that centre and the availability of spares for the system at that centre.
17. The Bank reserves the right to accept or reject any or all the tenders either in full or in part without assigning any reasons thereof.

I/We have understood all the above-mentioned conditions and they are acceptable to me/us.

Place :

Signature of Tenderer

Date :

“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”

A. Commercial Conditions- Acceptance check list

| Sr. No. | Description | Bank’s Terms | Tenderers terms and Acceptance of Bank’s terms |
|----------------|--------------------------------|--|---|
| 1. | Validity | 90 days | |
| 2. | Earnest Money (EMD) | Rs. 36,400/- (Along with Part-I in separate envelope) | |
| 3. | Terms of payment | (a) 95% of the quoted rate pro-rata against delivery of materials after checking at site, (b) 5% of the quoted rate for due fulfilment of warranty of one year. | |
| 4. | Prices | Firm, inclusive of all taxes, duties, insurance, levies during the contract period. (Including Service Tax) | |
| 5. | Guarantee Period | 12 months from date of handing over. | |
| 6. | Service after sales | Free of cost during the Guarantee period. | |
| 7. | Completion period | 30 days time allowed for completion of the work from tenth day after the date of written order to commence work. | |
| 8. | Liquidated damages | The quantum of liquidated damages per week shall be 0.25% of the estimated cost put to tender, subject to a maximum 10% of the accepted tender amount. | |
| 9. | Time allowed for rectification | Maximum 24 Hours on receipt of complaint, otherwise penalty of Rs. 200/- per day per air conditioner will be charged . | |
| 10. | Service facility | Shall be available at the centre where the geysers are supplied and shall be approachable on telephone /pager/ mobile. | |

Part-II should not contain any terms and conditions but only priced bill of quantity. Terms and conditions, if any, incorporated in Part-II, will not be valid or considered.

Signature of Tenderer

Place :

Date :

B. Technical Specifications for Geyser:

| S.No | Description | Bank's requirement | Specification Offered |
|-------------|-------------------------------|---|------------------------------|
| 1 | Capacity of Geyser | a) 06 litre Geyser b) 25 litre Geyser | |
| 2 | Control | Temp. Controlled by thermostat | |
| 3 | Type | Storage | |
| 4 | Power Supply | 230 Volts AC 50 Hz Single Phase. | |
| 5 | Max. Rated Pressure | 6-8 Bar | |
| 6 | Wattage (Minimum) | 2KW | |
| 7 | Installation Type | Vertical wall mounting | |
| 8 | Warranty on Geyser all parts | 2 Year | |
| 9 | Make (Model) | Racold- Eterno-2 (25 litre)& Pronto (06 Litre) Crompton -Solarium DIX (06/25 Litre) Havells- BUENO (25litre) & (6 Litre) V Guard:- Springhot Plus (25litre) & (6 Litre) | |
| 10 | Inner Tank Warranty (Minimum) | 05 Years | |
| 11 | Insulation | Puff | |
| 12 | Plug Top 16A | Make:- Anchor / Orpat | |
| 13 | C. P. connection pipe | Heavy Duty copper (size 2 feet) | |

Note:

Please indicate / offer only one make which satisfy above technical specifications.

Signature of the firm with Seal

C. Contact Details:

| S. NO | Description | |
|--------------|---------------------------------|--|
| 1 | Contact person for this tender. | |
| 2 | Designation | |
| 3 | Land Line & Mobile Number | |
| 4 | FAX No. | |
| 5 | Email. | |

Signature of the firm with Seal

Section D

Proforma of Details of Banker

1. Name of bank :

2. Address:

3. Details of account:

4. Details of the contact person:

- Name:
- Phone number
- Fax number
- Email address

Signature of the firm with Seal

“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”

Part-II - Bill of Quantity (BOQ)

| Sr.N | Description | Qty. In no |
|------------|---|---------------|
| 1 | Supply of wall mounted vertical type geyser following capacity of 06 litre /25 litre unit with all accessories including heavy CP copper connection size 2 feet & 16 Amp. 3 pin plug top (Anchor/Orpat Make) as per the specifications and make mentioned in part-1 of the tender and as directed by the Bank’s engineer. | |
| a | 25 Litre storage vertical type geyser Make:..... Model:..... | 145 Nos. |
| b | 06 Litre storage vertical type geyser Make:..... Model:..... | 74 Nos. |
| (A) | Total Amount (Rs.) (a+b) | |

Non-Disclosure Clause

The contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipments etc. which may come in to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the employer for any loss suffered by the employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under the agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason. Date Signature and seal of the contractor with stamp Place

Signature of the firm with Seal

**Reserve Bank of India
Estate Department
Kanpur**

Tender for

**“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at
Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”**

Tender Part-II

Date of Submission : on April 20, 2015 at 14:00 hours

Name of the tenderer _____

Address _____

NOTE:

- i) No enclosures are allowed.
- ii) Conditional discounts will not be considered.
- iii) Rate for individual items to be written in figures.
- iv) Rates/amounts to be filled in for all items.
- v) Use only the forms supplied by the Bank.

RESERVE BANK OF INDIA

Estate Department,

Kanpur

“Supply of 6 litre & 25 litre wall mounted vertical type geysers in Bank’s Officers’ and Staff quarters at Civil Lines, Tilak Nagar and Kidwai Nagar, Kanpur, Uttar Pradesh”

Part-II - Bill of Quantity (BOQ)

| Sr.N | Description | Qty. In no | Rate (Rs.) per unit | Amount (in rupees) Qty. x rate per unit |
|-------------|---|-----------------------|------------------------------------|--|
| 1 | Supply of wall mounted vertical type geyser following capacity of 06 litre /25 litre unit with all accessories including heavy CP copper connection size 2 feet & 16 Amp. 3 pin plug top (Anchor/Orpat Make) as per the specifications and make mentioned in part-1 of the tender and as directed by the Bank’s engineer. | | | |
| a | 25 Litre storage vertical type geyser Make:..... Model:..... | 145 Nos. | | |
| b | 06 Litre storage vertical type geyser Make:..... Model:..... | 74 Nos. | | |
| (A) | Total Amount (Rs.) (a+b) | | | |

Name & Signature with stamp of the firm

Date :

Place: